

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

ROC.NO.374/2022-B.SPL.,

DATED.21.04.2022

C I R C U L A R

While inviting attention to the High Court's Circular ROC.No.577/SO/1995, dated 10.04.1996, all the Unit Heads are informed that it is permissible for the officers in the cadre of District and Sessions Judges to avail 14 days of vacation permission during the Summer Vacation 2022, as per the turns given below.

The Unit Heads are requested to send the turn lists of availment of 14 days of vacation permission by the officers in the cadre of District and Sessions Judges including Addl. District and Sessions Judges to the High Court, as per the dates given below.

The Unit Heads are requested to inform the availability of the Officers working as District and Sessions Judges who are available for being appointed as Vacation Civil Judges and also to send the consolidated turn wise list along with incharge arrangements for the District and Sessions Judges and Addl. District and Sessions Judges seeking permission to avail vacation in each turn after taking the consent of each officer for making the necessary incharge arrangements for Summer Vacation, 2022.

APPOINTMENT OF VACATION CIVIL JUDGES  
DURING SUMMER VACATION, 2022

1) APPOINTMENT OF VACATION CIVIL JUDGES

I PERIOD - 10.05.2022 to 25.05.2022 (16 days)

II PERIOD - 26.05.2022 to 10.06.2022 (16 days)

2) PERMISSION TO AVAIL SUMMER VACATION FOR  
14 DAYS DURING THE YEAR 2022 FOR THE OFFICERS IN  
THE CADRE OF DISTRICT JUDGES AND SENIOR CIVIL  
JUDGES.

I TURN - From 10.05.2022 to 23.05.2022 (14 days)

II TURN - From 25.05.2022 to 07.06.2022 (14 days)

(Common working day on 24.05.2022)

**3) PERMISSION TO AVAIL SUMMER VACATION FOR 10 DAYS BY THE OFFICERS IN THE CADRE OF JUNIOR CIVIL JUDGES DURING THE YEAR 2022.**

I TURN - From 20.05.2022 to 29.05.2022 (10 days)

II TURN - From 01.06.2022 to 10.06.2022 (10 days)

(Common working days on 30.05.2022 and 31.05.2022)

Further all the Unit Heads/Prl. District Judges are directed to follow the following norms while forwarding the names of the officers being as vacation Civil Judges and permission for availment of summer vacation for 14 days.

- (i) All the Unit Heads are requested to communicate the circular to all the Addl. District and Sessions Judges working in their District/Unit.
- (ii) The Unit Heads are requested to see that number of officers availing vacation permission during I turn and II turn be equal to the extent possible.
- (iii) All the officers in the cadre of Addl. District and Sessions Judges are directed to submit their consent to the concerned Prl. District and Sessions Judges/Unit Heads only and not to send to the High Court directly.
- (iv) Regular District Judges may be nominated to be appointed as Vacation Civil Judges. All the Officers are informed that the public holidays preceding or succeeding to the vacation turns cannot be tagged.
- (v) The circular is placed on the High Court's official Web Site <http://hc.ap.nic.in> and the downloaded copy from the Web site is valid for further action.
- (vi) The Unit heads are directed to send the consolidated turn wise list along with incharge arrangements in the following proforma to the High Court **on or before 27.04.2022** by fax and also by Mail.



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**PROFORMA**

**FOR APPOINTMENT OF VACATION CIVIL JUDGES**  
**DURING SUMMER VACATION 2022**

PERIOD	DATES	NAME AND DESIGNATION OF THE VACATION CIVIL JUDGE
I PERIOD	10.05.2022 to 25.05.2022 (16 days)	
II PERIOD	26.05.2022 to 10.06.2022 (16 days)	

**VACATION PERMISSION FOR 14 DAYS**  
**DURING SUMMER VACATION 2022**

SL. NO.	NAME AND DESIGNATION OF THE OFFICER	Availment of I TERM Vacation Permission for 14 days	Availment of II TERM Vacation Permission for 14 days	Officer placed incharge of the Court
1.		10.05.2022 to 23.05.2022		
2.			25.05.2022 to 07.06.2022	

*Scmhc*  
21.04.22  
**REGISTRAR (VIGILANCE)**

**To**

1. The Registrar General and Other Registrars, High Court of Andhra Pradesh, Amaravati.
2. The Registrar, IT-cum-Central Project Coordinator, High Court of Andhra Pradesh, Amaravati (with a request to direct the concerned to upload the Proceedings in the High Court's Website)

**3. THE PRL. DISTRICT AND SESSIONS JUDGES:-**

Ananthapuramu, Chittoor, Kadapa, East Godavari at Rajamahendravaram, Guntur, Krishna at Machilipatnam, Kurnool, Nellore, Prakasam at Ongole, Srikakulam, Visakhapatnam, Vizianagaram and West Godavari at Eluru.

4. The Chairman, Sales Tax Appellate Tribunal, Visakhapatnam.
5. The Chairman, Industrial Tribunal-cum-Presiding Officers of Labour Courts, Ananthapuramu, Guntur, Visakhapatnam.
6. The Chairman, Co-operative Tribunal, Vijayawada, Krishna Krishna District.